

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA***LD-VC-CW – 290 OF 2020***

Kamat Towers Premises Owners
Maintenance Co-op. Society Ltd. & Ors. Petitioners.

Versus

Corporation of City of Panaji and others. Respondents.

Mr. Nigel Costa Frias, Advocate for the Petitioners.

Mr. A.D. Bhobe, Advocate for Respondent No.1.

Mr. J. Godinho, Advocate for Respondent No.2.

Mr. S. Mahambrey, Advocate for Respondent No.3.

Mr. Pravin Faldessai, Additional Govt. Advocate for Respondents
No.4, 5 and 6.

Mr. Ajit Kantak, Advocate for Respondent No.7.

***Coram : M.S. Sonak &
Dama Seshadri Naidu, JJ.***

Date : 26th October, 2020.

P.C. :-

Heard Mr. Nigel Costa Frias for the Petitioners. Mr. A.D. Bhobe appears for Respondent No.1-Corporation of City of Panaji, Mr. J. Godinho for Respondent No.2, Mr. S. Mahambrey for Respondent No.3, Mr. Pravin Faldessai, Additional Govt. Advocate for Respondents No.4, 5 and 6 and Mr. Ajit Kantak for Respondent No.7.

2. Mr. Bhobe, the learned Counsel for Respondent No.1-CCP submits that as of today there is no permission for the work from the Goa State Pollution Control Board (GSPCB). He, however, states that CCP has only raised a platform. He states that the CCP will file a detailed reply and in the meantime, on the basis of instructions, makes a statement that no work will be undertaken at the site.
3. Mr. Mahambrey for Respondent No.3 states that notice has been issued to the CCP and the same is being pursued in accordance with law.
4. The Respondents are granted two weeks' time to file their responses, if they choose. However, response of Respondent No.1-CCP is necessary in this matter. The GSPCB should also file a response in this matter clearly indicating its stand in the matter of setting up of the biodigester plant.
5. The statement made on behalf of the CCP is accepted and the CCP is directed to act upon the same.
6. Place this matter for further consideration on 24/11/2020.

Dama Seshadri Naidu, J.

M.S. Sonak, J.